

(b) if so, the date of withdrawal;

(c) whether any representation was made for through running of coaches between Tatanagar and Delhi; and

(d) if so, the decision taken thereon ?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) to (d). A statement is laid on the Table of the House. [See Appendix II, annexure No. 21].

Shri Deogam: May I know whether Government is aware of the difficulties in arranging reservation of berths from Howrah and also of changing trains at about midnight at Gomoh ?

Shri Shah Nawaz Khan: This question relates to a compartment which is attached from Tatanagar to Moghalsarai. Gomoh is outside this zone.

Shri Deogam: May I know whether in view of the difficulties felt by the passengers Government will consider restoration of the through coach service ?

Mr. Speaker: The first reply given by the Parliamentary Secretary has been that the hon. Member's previous question was outside the scope of the question. He said that Gomoh does not come within this zone and it is beyond that.

Shipping Statistics

*2230. **Shri M. D. Joshi:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the present system of collection of statistics at Minor Ports as required under the control of Shipping Act, 1947 is not satisfactory;

(b) the recommendation of the Port and Shipping Statistics Committee in that regard;

(c) whether Government propose to introduce the mechanised system of statistics in the Directorate General of Shipping, as recommended by the Port and Shipping Statistics Committee; and

(d) if so, when ?

The Parliamentary Secretary to the Ministry of Railways and Transport (Shri Shah Nawaz Khan): (a) The control of Shipping Act has little to do with the collection of statistics at Minor Ports. According to the Ports and Shipping Statistics Committee's Report, copies of which are already in the Library of the Sabha, there is at present no uniformity in the nature or coverage of statistics collected at the Minor Ports in the various States in this country;

(b) The attention of the Hon'ble Member is invited to Chapter XV of the Ports and Shipping Statistics Committee Report;

(c) and (d). The recommendations in the Report are now under examination and it is difficult to say at this stage when the particular recommendation referred to will be implemented.

Shri M. D. Joshi: Are Government aware that the Port and Shipping Statistics Committee have remarked that there is no agency especially in the Bombay State in 84 minor ports for collection of statistics as regards cargo as well as passengers and may I now what the Government are going to do about it ?

Shri Shah Nawaz Khan: It is a very big report which the Committee has submitted—about 320 pages. This report will first be considered by the National Harbour Board. After it has been considered by that body it will be put up to the Government for consideration.

Shri M. D. Joshi: How long will it take to implement the recommendations of the Committee ?

The Minister of Railways and Transport (Shri L. B. Shastri): The National Harbour Board might meet either by the end of October or in the first week of November.

SHORT NOTICE QUESTION AND ANSWER

Indian's Membership on U. N. Security Council

S.N.Q. No. 11. Dr. J. N. Parekh: Will the Prime Minister be pleased to state:

(a) whether it is a fact that India has refused a seat informally offered to her in the Security Council of the United Nations;

(b) if so, the reasons therefor;

(c) what stand Indian Delegation to U.N. Assembly is advised to take on the question of entry into U.N. of countries qualified to join this organisation; and

(d) whether any move by the Indian Delegation to U.N. is proposed for the entry of Peoples Republic of China.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). This is not a fact. There has been no offer formal or informal, of this kind. Some vague references have appeared in the press about it which have no foundation in fact. The composition of the Security Council is prescribed by the Charter of the United Nations, according to which certain specified Nations have permanent seats. No change or addition

can be made to this without an amendment of the Charter. There is, therefore, no question of India being made such an offer or declining it.

(c) India's declared policy is to support the admission of all nations qualified for membership of the United Nations. The Indian Delegation to the U.N. has been advised accordingly.

(d) India has repeatedly supported the People's Republic of China being given its legitimate place in the United Nations. During the current Session of the General Assembly, a proposal to this effect was supported by India.

Dr. J. N. Parekh: In view of the vital and complex problems of Asian countries and in view of the very scanty representation of Asian countries on the Security Council, may I know if the Government thinks that more Asian representation is essential on the Security Council, and if so, what steps do Government propose to take towards amending the Charter—any proposal to amend the Charter?

Shri Jawaharlal Nehru: Government certainly think that Asian representation is inadequate. As for Government taking steps, it is not in Government's hands to amend the Charter. There are a large number of considerations involved in amending the Charter. For the present, on the whole, Government think that this question of amending the Charter should not be taken up immediately. Later, of course, the matter will probably come up.

Shri Kamath: Have any overtures been made to the Government by or on behalf of Nepal, Ceylon and Japan to sponsor or support their application for entry into the United Nations and, in any case, irrespective of overtures or approach by those nations to India, what is the Government's attitude or, what is India's attitude towards the entry of these three nations—Nepal, Ceylon and Japan—into the international organisation?

Shri Jawaharlal Nehru: I have just said that we support the admission of all nations that are qualified. Undoubtedly we support all these three nations. There is no question of overtures being made because we have been continuously supporting Nepal and Ceylon.

Shri Kamath: About Japan?

Shri Jawaharlal Nehru: On the question of Japan, I forget whether we supported it or not, but we are in favour of Japan also coming in. The hon. Member will remember that at the Bandung Conference, in the final declaration, it was stated that all the powers were in favour of admission, more especially the powers represented at the Bandung Conference.

Shri H. N. Mukerjee: In view of there being, as far as I know, a long-standing but still unaccepted resolution sponsored, I believe, by the Soviet Union, that fourteen countries including Nepal and Albania should be included as members of the United Nations, have we ascertained the reasons why the United States and Britain oppose their entry, when the list includes impartially countries with varying political systems?

Shri Jawaharlal Nehru: This question of admission of people is first dealt with by the Security Council and countries that are not in the Security Council, and therefore, have no direct say in the matter. The hon. Member referred to certain proposals of the Soviet Union. There have been other proposals also to some of which the Soviet Union agreed. These proposals are called package deals, that is to say, a number of countries should be agreed to, and the other countries may be considered separately. This is one such proposal. Now, obviously, there was no general agreement in the Security Council. Otherwise, it would have gone through. Probably, some country or other did not like the admission of some other country.

Shri H. N. Mukerjee: Do we intend to put forward a list of all States which will satisfy the criteria of admission to the United Nations or are out of it and press for their admission as soon as ever that can be done?

Shri Jawaharlal Nehru: We have already expressed our opinion repeatedly in the United Nations in favour of that. There is not much point in our putting forward resolutions which are likely not to be passed. It is not merely showing our approval of some course of action by proposing a resolution but by getting something done, and it appears that the only way to get something done there is to get the agreement of the major powers involved. It is not a question of being passed by a majority anyway.

Shri Kamath: The Prime Minister has said that he does not consider—the Government does not consider—amending of the United Nations Charter appropriate at the present stage. Does the Government propose to ask for more non-permanent seats on the Security Council so as to provide for greater representation to Afro-Asia and not merely to Asia—my friend referred to only Asia in conformity with the Bandung spirit.

Shri Jawaharlal Nehru: I am not quite clear as to the purpose of our making various demands of this type, because, in the United Nations, as I have just said, it is possible to make a fine speech, but the point is, do we aim at getting something done and if that is so, then it is a better

policy to work in friendly way and get the countries' consent, instead of merely having the advantage of making a speech without any result.

WRITTEN ANSWERS TO QUESTIONS

Jute Production

*2195. **Shri B. K. Das:** Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of grants sanctioned so far to the various States for stepping up jute production in the country during the year 1955-56; and

(b) the programme to be followed in utilising these funds?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The grants sanctioned for Jute Development Work during 1955-56 are as under:

	Rs.
West Bengal	5,11,900
Assam	1,30,000
Bihar	2,19,000
Orissa	1,73,800
Uttar Pradesh	2,13,200

(b) The jute development programme for 1955-56 includes (i) excavation of new retting tanks and renovation of old tanks, (ii) Plant Protection measures, (iii) Demonstrations and (iv) Subsidised distribution of jute seeds.

Definition of "Workman"

*2203. **Thakur Jugal Kishore Sinha:** Will the Minister of Labour be pleased to state:

(a) the categories of employees excluded from the scope of the term "workman" as defined in the Industrial Disputes Act, 1947, according to the decisions given from time to time by the Industrial and other courts; and

(b) whether Government propose to amend the definition of the term "workman" in the light of those decisions?

The Minister of Labour (Shri Khandubhai Desai): (a) The term "workman" as defined in the Industrial Disputes Act, 1947 has been generally interpreted as excluding supervisory and technical personnel, i.e. those not doing manual or clerical work, skilled or unskilled.

(b) The definition of the term is proposed to be widened so as to include all supervisory personnel drawing wages of Rs. 500/- or less per month and all technical personnel *vide* clause 3 (f) of the Industrial Disputes (Amendment and Miscellaneous Provisions) Bill 1955, which has already been introduced in the House.

Claims

*2207. **Shri Sinhasan Singh:** Will the Minister of Railways be pleased to refer to the reply given to the starred question No. 812 on the 17th August, 1955 and state the numbers of claims registered and the amount paid during the period from the 1st April to the 31st July, 1955 on the North Eastern Railway?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): Number of claims registered on account of all causes on the North-Eastern Railway was 12,830 during the period 1st April to 31st July 1955 and the amount paid was Rs. 16,38,723.

Railway Earnings

*2208. **Shrimati Ila Palchoudhury:** Will the Minister of Railways be pleased to state:

(a) the amount of Railway earnings for the period from April to July, 1955 and the figures for the corresponding period during 1954-55; and

(b) the reasons for the increase or decrease in the earnings during the current financial year, during these months?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):

(a) April to July, 1955 102 crores.
April to July, 1954 93 crores.

(b) Increase of 9 crores is under Goods earnings (6) crores Passenger earnings (2) crores and other coaching earnings (1) crore and is attributable partly to revision of rates of fares and freights from 1/4/1955 and partly to increase in traffic.

Recruitment of Dock Workers

*2213. **Shri Ramananda Das:** Will the Minister of Labour be pleased to refer to reply given to starred question No. 1396 on the 20th December, 1954 and state:

(a) whether enquiries in regard to the allegations of irregularities committed by Shri A. Talib in the matter of recruitment of Dock workers have been completed;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

The Minister of Labour (Shri Khandubhai Desai): (a) The enquiry is still in progress.

(b) and (c). Do not arise.